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केलिए रबीके अनाजों के अधिप्राप्ति मृल्य अभिस्तवित किए हैं । कृषि मृत्य आयोग न मूल्य अभिस्तवित करते समय बाजार भावों की प्रवृत्ति, खाद्यान्नों के मृत्य को स्थिर करने की आवश्यकता, किसानों को प्रोत्साहन देने खाद्यान्त्रों के मुल्यों में अन्तर्राज्यीय अन्तर को कम करने की आवश्यकता को ध्यान में रखा था।

(ख) आयोग द्वारा अभिस्तवित मृत्यों को बताने वाला एक विवरण सभा के पटल पर रखा जाता है। विखिए परिशिष्ट 66, "अनुपत्र संख्या 41

t[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) The 'Agricultural Prices Commission has recommended procurement prices of kharif grains for 1968-69 season and rabi grains for 1968-69 marketing season. While recommending the prices the A. P. C. kept in view the trend in the market prices, need for stabilising the foodgrain prices, incentive to farmers and the need for reduction of inter-State disparities in prices of foodgrains.

(b) A statement of prices recommended by the Commission is laid on the Table of the Sabha. {See Appendix LXVI, Annexure No. 46)]

### EMBEZZLEMENT COOPERATIVE IN SOCIETY

\*286. SHRI N. SRI RAMA REDDY : Will of FOOD Minister AGRICULTURE be pleased to State:

- (a) whether Government have receiv any representation regarding embezzlement of funds hy the Coopera Society, Dasloon, Lambagaon, District Kangra in Himachal Pradesh;
- (b) if so, whether any enquiry has been conducted through a third agency into the affairs of the said Society; and
- if the answer to part (b) above be in the affirmative, what are the findings thereof?
  - t[ | English translation.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) to (c) The Registrar of Cooperative Societies, Himachal Pradesh, Simla received in October, 1968, two letters enclosing a similar note regarding embezzlement in the Cooperative Society, Lambagaon, District Kangra, requesting for confidential enquiry through non-departmental sources. This note has been forwarded to the District Cooperative and Supplies Officer, Dharamsala for enquiry. The enquiry report is awaited.

to Questions

#### EXPENDITURE ON **EMPLOYMENT** EXCHANGES

- ♦287. SHRI M. K. MOHTA: Will the Minister of LABOUR AND BILITATION be pleased to state:
- (a) the annual expenditure incurred on the running of the Employment Exchanges in the country; and
- (b) the number of jobs arranged by the Employment Exchanges annually?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): (a) Rs. 177 lakhs in 1967-68.

(b) 431787 in 1967-68.

## चुनाव अयोग के प्रकाशनों का हिन्दी में अनुवाद

\* 288. श्री ना० फ्रुं० शेजवलकरः

श्री जगदम्बी प्रसाद यादव:

मान सिंह

श्री प्रेम भनोहरः 🛴

श्री पीताम्बर

क्या विधि मंत्री यह बताने की कृपा करेंगे

- (क) अब तक चुनाव आयोग के किन-किन प्रकाशनों का हिन्दी अनुवाद हुआ है;
- (ख) शेष प्रकाशनों का हिंदी अनुवाद न होने के क्या कारण हैं; और
- (ग) अगस्त तथा सितम्बर, 1968 में . चुनाव आयोग के कितने आदेश, अधिसूचन' प्रतिबेदन विज्ञापन और परिपत्र

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## t[TRANSLATION OF PUBLICATIONS ETC. INTO HINDI

\*288. SHRI N. K. SHEJWALKAR:

SHRI J. P. YADAV:

SHRI MAN SINGH VARMA ·

SHRI PREM MANOHAR: SHRI PITAMBER DAS:

Will the Minister of LAW be pleased to state:

- (a) the names of the publications of the Election Commission which have so far been translated into Hindi;
- (b) the reasons for not getting the rest of the publications translated into Hindi; and
- (c) the number of orders, notifications, reports, advertisements and circulars of the Election Commission which were published in Hindi also during the months of August and September, 1968, and what are the reasons for not publishing the remaining ones in Hindi?]

विधि मंत्री (श्रीपी० गोविन्द मेनन): (क) और (ख) निर्वाचन आयोग का निम्नलिखित प्रकाशनों से हैं :--

- (1) भारत में साधारण निर्वाचनों पर रिपोर्टें:
  - (2) अभ्यथियों के लिए पुस्तिका;
  - (3) रिटर्निंग आफिसरों के लिए पुस्तिका;
  - आफिसरों को अनुदेश; (4) पीठासीन
- (5) संसदीय और सभा निर्वाचनक्षेत्र परिसीमन आदेश, 1966;
  - (6) निर्वाचन विधि रिपोर्टें ।

चौंथे साधारण निर्वाचन, 1967 पर रिपोर्ट जिल्द -1 अंग्रेजी और हिन्दी दोनों में प्रकाशित की गई है। चुंकि रिपोर्ट की जिल्द-2 में केवल आंकड़ों सम्बन्धी जानकारी अन्त-विष्ट है अतः इसका हिन्दी अनुवाद आवश्यक हीं समझा गया है।

जहां तक ऊपर मद (2) में विणित प्रकाशन का सम्बन्ध है आयोग का अंग्रेजी और हिन्दी में प्रकाशन निकालने का विचार है। ऊपर मद (3) और (4) पर वर्णित प्रकाशन सरकारी प्रकाशन हैं और निर्वाचन आयोग का उनकी हिन्दी में अनुवाद करने की विचार नहीं है। ऊपर मद (5) के सामने वर्णित संसदीय और सभा निर्वाचन-क्षेत्र परिसीमन आदेश वर्षे 1966 में किया गया था और संसदीय तया सभा निर्वाचन-क्षेत्रों के परि-सीमन से संबंधित विभिन्न आदेशों की एक समेकित जिल्द आयोग द्वारा 1967 में निकाली गई थी। आयोग के लिए अभी तक उन आदेशों का हिन्दी में अनुवाद कराना संभव नहीं ही सका है। चुकि निर्वाचन विधि रिपोर्टों में उच्च न्यायालयों/उच्चतम न्यायालय निर्णय अन्तर्विष्ट हैं, अतः गृह मेत्रालय के कार्यालय ज्ञापन सं० 2/42/68-ओं० एल०, तारीख अगस्त, 1968 के अनुसार प्रति संलग्न है, उनका हिन्दी में प्रकाशन आवश्यक नहीं है (नीचे देखिये)।

to Questions

(ग) सम्बद्ध कालावधि के दौरान केवल एक अकानुनी अधिसूचना निकाली गई थी। इसका हिन्दी अनवाद भी आयोग द्वारा प्रकाशित

मंत्रालय का कार्यालय ज्ञापन 2/42/68-म्रो० एल०, ता० 19 1968

# भारत के राजपत्र का हिन्दी तथा अंग्रेजी दोनों भाषाग्रों में प्रकाशन ।

तारीख 27 अप्रैल, 1960 के राष्ट्रपति के आदेश के अनसरण में हिंदी के प्रगामी प्रयोग के लिए तैयार किये गये कार्यक्रम के संबंध में गह मंत्रालय द्वारा जारी किये गये तारीख 27 मार्च, 1961 के कार्यालय ज्ञापन संब 16-7-61-ओ एल का संदर्भ देते हुए यह कहने का निर्णय हुआ है कि उसके पैरा 3(5) के अधीन भारत के राजपत्र के चुने हुए भाग हिंदी में भी प्रकाशित करने के लिए 1962-63

<sup>†1 1</sup> English translation.

से प्रबंध किये जाने थे। मंत्रालयों आदि को यह भी सुचित किया गया था कि मुद्रण के नियंत्रक द्वारा हिन्दी की सामग्री की छपाई के लिए सम्चित प्रबंध फरीदाबाद प्रेस में कर दिये गयेथे और वे (मंत्रालय) राजपत्र में हिन्दी और अंग्रेजी दोनों में प्रकाशन के लिए सभी सामग्री एक साथ भेजें।

Written Answers

2. संशोधित राजभाषा अधिनियम की धारा 3(3) के अनुसार संकल्पों, नियमों, अधिसूचनाओं और नोटिसों आदि के लिए हिन्दी और अंग्रेजी दोनों भाषाओं का प्रयोग अनिवार्य है। इसलिए यह आवश्यक है कि भारत के राजपत्र में प्रकाशन के लिए ऐसी सभी सामग्री दोनों भाषाओं में साथ-साथ भेजी जाय। कानूनी से भिन्न कागजात का हिन्दी अनुवाद पहले के समान ही संबंधित मंत्रा-लयों/विभागों द्वारा ही किया (पुनरावृत्ति प्रकार की अधिसूचनाओं के अतिरिक्त) सभी कान्नी अधिसूचनाओं और नियमों का अनुवाद विधि मंत्रालय द्वारी उपलब्ध किया जायगा। जिन कानुनों से कागजात का मूल आलेखन विधि मंत्रालय के परामर्श से किया गया हो, उनका हिन्दी अनुवाद संबंधित मंत्रालयों किया जायगा और विधि मंत्रालय से उनका पुनरीक्षण करा लिया जायगा।

3. क्योंकि संकल्पों, नियमों, अधिसूचनाओं, नोटिसों आदि का हिन्दी में प्रकाशन सांवि-धिक रूप से आवश्यक है, इसलिए मंत्रालय आदि से अनुरोध है कि इस आवश्य-कता की पूर्ति सुनिश्चित करने के हेतु इस संबंध में आवश्यक प्रवंध किये जायें। भारत के राजपत्र में प्रकाशन के लिए कोई सामग्री केवल अंग्रेजी में स्वीकार न करने के हेत् मुद्रणालयों को अनुदेश जारी करने के लिए मुद्रण तथा लेखन सामग्री के मध्य नियंत्रक से यथा समय अनुरोध किया जायेगा। औद्योगिक निर्वाचन अधिकरणों के निर्णयों (भाग III) तथा प्राइवेट पार्टियों द्वारा दिये गये नोटिसों (भाग 4) को ही इस आवश्यकता से छट होगी ।

t[THE MINISTER OF LAW (SHRI P. GOVINDA MENON): (a) and (b) The Election Commission is concerned with the following publications:-

- (1) Reports on the General Elections in India;
  - (2) Handbook for candidates;
  - (3) Handbook for Returning Offi-cers;
- (4) Instructions Presiding Officers;
- (5) Delimitation of Parliamentary and Assembly Constituencies Order, 1966;
  - (6) Election Law Reports.

The Report on the Fourth General ections, 1967, Volume-I, has been Elections. published both in English and Hindi. As Volume-II of the Report contains only statistical information, its Hindi translation has not been considered necessary.

As regards the publication mentioned at item (2) above, the Commission intends to bring out the publication in English and Hindi. The publications mentioned at items (3) and (4) above are official publications and the Election Commission does not intend to translate them in Hindi. The Delimitation of Parliamentary and Assembly Constituencies Order, 1966, mentioned against item (5) a\*bove, was issued in 1966 and a consolidated volume containing the various orders relating to delimitation of Parliamentary and Assembly Constituencies was brought out by the Commission late in 1967. It has not so far been possible for the Commission to have the orders translated in Hindi. As the Election Law Reports contain judgments of the High Courts/Supreme Court, their publication in Hindi is not necessary vide Ministry of Home Affairs O. M. No. 2/42/68-OL, dated 19th August, 1968, copy enclosed. (See below.)

- (c) Only one non-statutory notification was issued during the. relevant period. Its Hindi translation was also published by the Commission.
  - t[ ] English translation.

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Gazette of India—Publication in both Hindi and English

The undersigned is directed to refer to the Ministry of Home Affairs O. M. No. 16/7/61-OL, dated the 27th March, 1961, regarding the programme for the progressive use of Hindi prepared in pursuance of the Presidential Order, dated 27th April, J 960, and to say that under para 3(5) thereof arrangements were required to be made from 1962-63 for the publication in Hindi also of selected parts of the Gazette of India. The Ministries etc. were also informed that adequate arrangements for printing of Hindi matter had been made by the Controller of Printing at the Faridabad Press, and that they should send all material for publication in the Gazette both in Hindi and English simultaneously.

- 2. Section 3(3) of the Official Languages Act, as amended, makes obligatory the use of both Hindi and the English language for resolutions, rules, notifications and notices etc. It is, therefore, necessary that all such material is sent in both the languages simultaneously for publication in the Gazette of India. The Hindi translation of non-statutory documents will be done by the concerned Ministries/ Departments themselves as hitherto. The translation of all statutory notifications (excepting those of a repetitive nature), and Rules will be supplied by the Ministry of Law. The Hindi translation of non-statutory documents, where the originaf drafting has been done in consultation with the Ministry of Law, will be done by the concerned Ministries and got vetted by the Ministry of Law.
- 3. As the publication of Hindi version of resolutions, rules, notifications, notices etc. is now a statutory requirement, the Ministry of Finance, etc. are requested to make necessary arrangements in this behalf so\_as to ensure compliance of this requirement. The Chief Controller of Printing and Stationery will be requested in due course to instruct the Presses not to \*ccept any material in English language nly for publication in the Gazette of

India. The only exemption will be the judgments of the industrial/ Election Tribunals (Part III) and notices inserted by private parties (Part IV.]

to Questions

होटलीं तथा रेस्तराओं के लिए मजूरी बोर्ड \*289. श्री राजनारायण : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कुपा करेंगे कि :

- (क) क्या होटलों तथा रेस्तराओं के लिये दिल्ली प्रशासन द्वारा नियुक्त किये गये मजूरी बोर्ड ने अपनी सिफारिशें प्रस्तुत कर दी हैं;
- (ख) यदि हां, तो क्या दिल्ली प्रशासन ने उन्हें स्वीकार कर लिया है; और
- (ग) इन सिफारिशों का ब्योरा क्या है तथा उन्हें कब तक लागू कर दिये जाने की संभावना है ?

# t[WAGE BOARD FOR HOTELS AND RESTAURANTS

- \*289. SHRI RAJNARAIN: Will the Minister of LABOUR AND REHABI-LITATION be pleased to state:
- (a) whether the Wage Board for Hotels and Restaurants appointed by the Delhi Administration has submitted its recommendations:
- (b) if so, whether the Delhi Administration have accepted them; and
- (c) what are the details of the recommendations and the time by when they are likely to be implemented?]

# थम तथा पुनर्वास मंत्री (श्री जयसुखलाल हायी): (क) और (ख) जी हां।

(ग) ये सिफारिशें दिल्ली प्रशासन द्वारा प्रकाशित की जा चुकी हैं। ये मजूरी विन्यास, महंगाई भत्ता, सेवा-खर्च, गैच्युटो और कल्याण निधि के बारे में हैं। उनकी क्रियान्वित शुरू हो गई है।

t[THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) and (b) Yes, Sir.

t[ ] English translation.